

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA./TA/MP. No. .... /199

*Jain Dev*

Versus

*Govt. of India*

| Date of Order  | Orders                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
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| <u>02.8.97</u> | <p>MA 240/97 (CA 446/95)</p> <p><i>Mr. V.K. Jain, Advocate, Brief holder for<br/>Mr. Narendra Jain, counsel for the applicant.<br/>None for the opposite party.</i></p> <p><i>At the request of the brief holder,<br/>may be listed for admission on 03.8.97.</i></p> <p align="center"> <br/> <b>(O. P. SHARMA)</b><br/> <b>Administrative Member</b> </p> <p align="center"> <br/> <b>(GOPAL KRISHNA)</b><br/> <b>VICE CHAIRMAN</b> </p>                                                                                                                                                                                                                                                                                                                                                                                                                       |
| <u>09-97</u>   | <p><i>Mr. V.K. Jain, Brief holder for<br/>Mr. N.K. Jain, Counsel for the applicant<br/>Mr. Vijay Singh, Counsel for the respondents</i></p> <p align="center"> <b>D. B. not formed today. 24-9-97.</b><br/> <b>Be listed before D. B. on.....</b> </p> <p align="center"> <br/> <b>Dy. Registrar</b><br/> <b>C.A.T. Jaipur Bench</b> </p> <p><u>24-9-1997</u></p> <p><u>MA No.240/97 (CA No.446/95)</u></p> <p>None present for the applicants (Respondents in the OA)<br/>Mr. Vijay Singh, counsel for Shri Jaidev (applicant in the OA)</p> <p>This is a Misc. Application filed on behalf of the respondents in OA No.446/95 seeking extension of time of two months for passing the final order. In this case the order of which compliance has been sought by the applicant was passed on 10-1-1997. A Misc. Application was filed on behalf of the respondents in the OA seeking extension of time for</p> <p align="right">contd....</p> |

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C. A. T. Bench, JAIPUR

| Date of Order                                                                                                                      | Orders                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
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| <p>Recd.<br/>Copy<br/>18/9/57<br/>(Jailer)</p> <p>Copy of order<br/>received to sh<br/>N.K. Jain<br/>V.K.<br/>2529<br/>7-10-97</p> | <p>implementing the order of the Tribunal.</p> <p>Now a further Misc. Application has been moved seeking further extension of time of two months for implementing the order.</p> <p>Also, <sup>N</sup>None has appeared on behalf of the respondents in the OA to argue the matter. The Misc. Application is dismissed.</p> <p>(Ratan Prakash) (O.P.Sharma)<br/>Judicial Member Administrative Member</p> <p>At this stage Mr. V.K.Jain, Briefholder for Mr. N.K.Jain, counsel for the respondents in the OA appeared and stated that Mr. N.K.Jain would not be able to appear today due to some urgent prior engagements. He, therefore, sought adjournment. However, since we find that there is no merit in the MA, there is no point of granting any adjournment. The MA stands disposed of as already ordered.</p> <p>(Ratan Prakash) (O.P.Sharma)<br/>Judicial Member Administrative Member</p> |